

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).3088/2005

(From the judgement and order dated 06/06/2005 in BA No. 1020/2005 of The HIGH COURT OF GAUHATI)

JALLI AJAY KUMAR

Petitioner(s)

VERSUS

STATE OF ASSAM

Respondent(s)

Date: 27/06/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI  
HON'BLE MR. JUSTICE S.H. KAPADIA  
(VACATION BENCH )

For Petitioner(s)

Mr.U.U.Lalit, Sr.Adv.  
Mr. Amit Kumar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice.

On a prayer for ad-interim anticipatory bail, we direct that in the event of arrest of

the petitioner, he shall be released on bail under the terms and conditions under Section 438

Cr.P.C. on furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount to

the satisfaction of the arresting officer.

( Satish K. Yadav )

Court Master

( Vijay Aggarwal )

Court Master